

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal Nos. 129,150, 167, 184, 212, 224, 232, 247, 252 & 253 of
2012**

Dated: 12th March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Appeal No. 212 of 2012

NTPC Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

**Counsel for the Respondent (s) Mr. Manu Seshadri for R.1
Mr. Pradeep Misra and
Mr. Manoj Kr. Sharma for R.2
Mr. Aashish Gupta for R.8**

Appeal No. 224 of 2012

NTPC Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

Counsel for the Respondent (s) Mr. Manu Seshadri for R.1

Appeal No. 232 of 2012

NTPC Ltd. **...Appellant (s)**

Versus

**Central Electricity Regulatory Commission
& Ors.** **...Respondent(s)**

Counsel for the Appellant(s) : **Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

Counsel for the Respondent (s) **Mr. Manu Seshadri for R.1
Mr. Pradeep Misra and
Mr. Manoj Kr. Sharma for R.2
Mr. Aashish Gupta for R.8**

Appeal No. 247 of 2012

NTPC Ltd. **...Appellant (s)**

Versus

**Central Electricity Regulatory Commission
& Ors.** **...Respondent(s)**

Counsel for the Appellant(s) : **Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

Counsel for the Respondent (s) **Mr. Manu Seshadri for R.1
Mr. Vallinayagam for TANGEDCO**

Appeal No. 252 of 2012

NTPC Ltd. **...Appellant (s)**

Versus

**Central Electricity Regulatory Commission
& Ors.** **...Respondent(s)**

Counsel for the Appellant(s) : **Mr. M.G. Ramachandran**

**Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

Counsel for the Respondent (s) Mr. Manu Seshadri for R.1

Appeal No. 253 of 2012

NTPC Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

**Counsel for the Respondent (s) Mr. Manu Seshadri for R.1
Ms. Shikha Ohri for R.2**

Appeal No. 167 of 2012

NTPC Ltd. ... Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Ors.Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo**

**Counsel for the Respondent (s) Mr. Manu Seshadri for R.1
Mr. Pradeep Misra and
Mr. Manoj Kr. Sharma for R.2
Mr. Aashish Gupta for R.4**

APPEAL No. 184 of 2012

NTPC Ltd. Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo

Counsel for the Respondent (s) Mr. Manu Seshadri for R.1
Mr. Pradeep Misra and
Mr. Manoj Kr. Sharma for R.2
Mr. Aashish Gupta for R.8

Appeal No. 150 of 2012

NTPC Ltd. Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo

Counsel for the Respondent (s) Mr. Manu Seshadri for R.1
Mr. Pradeep Misra and
Mr. Manoj Kr. Sharma for MPPTC

Appeal No.129 of 2012

NTPC Ltd. ...Appellant (s)
Versus
Central Electricity Regulatory Commission
& Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Ms. Swagatika Sahoo

Counsel for the Respondent (s) Mr. Manu Seshadri for R.1
Mr. Vallinayagam for TANGEDCO

ORDER

It is now pointed out that the issue involved in this Appeal with reference to the Regulations 7 and 9 is raised in other Appeal No. 44 of 2012, in which the arguments were heard and the

Judgment is Reserved. However, in respect of some of the common issues raised in these Appeals and Appeal No. 44 of 2012, the learned counsel want to make some submissions. Therefore, they are permitted to file the Written Submissions on that issue and make oral submissions.

Post the matter on **04.04.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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